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146 Consolidated Fund [1950 : T.N. Act XXVI
(Charged Expenditure)

¹[TAMIL NADU] ACT No. XXVI OF 1950.²

[THE ¹[TAMIL NADU] CONSOLIDATED FUND (CHARGED
EXPENDITURE) ACT, 1950.]

(Received the assent of the Governor on the 2nd November
1950 ; first published in the Fort St. George Gazette
on the 7th November 1950.)

An Act to amend certain enactments for the purpose of
charging the expenditure referred to therein on the Con-
solidated Fund of the State.

WHEREAS it is expedient to amend certain enactments for
the purpose of charging the expenditure referred to
therein on the Consolidated Fund of the State ; It is
hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the ¹[Tamil Nadu]
Consolidated Fund (Charged Expenditure) Act, 1950.

(2) It extends to the whole of the ³[State of Tamil
Nadu].

(3) It shall be deemed to have come into force on the
1st April 1950.

⁴[2.

]

¹These words were substituted for the word "Madras" by the
Tamil Nadu Adaptation of Laws Order, 1969, as amended by the
Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

²For Statement of Objects and Reasons, see *Fort St. George
Gazette* Extraordinary, dated the 31st August 1950, Part IV-A, page
366.

³This expression was substituted for the expression "State of
Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as
amended by the Tamil Nadu Adaptation of Laws (Second Amend-
ment) Order, 1969.

⁴Section 2 was repealed by section 2 of, and the First Schedule
to, the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu
Act XXXVI of 1955).